BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 323/2017 In C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

Name of the Company:

Chandra Prakash Jain (IRP)

V/s.

Mekaster Engineering Ltd. & Ors.

Section of the Companies Act:

Section 18 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mo. Nisag Pathak, Adv. n 1/6 Shasaw

2. Mos. Shalin Jani, Adv

Amorthon Mongalinos

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For, Opastional Gooditor

3. Ms. VINAY BAIRAGRA

Advaste

Respondent

4. M. CPJain

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ORDER

Mr. CP Jain IRP present. Learned Advocate Mr. Vinay Bairagra present for Respondent. Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Shalin Jani present for Operational Creditor.

List the matter before regular bench on 19.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of December, 2017.